GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2076

TO BE ANSWERED ON THE 31st JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

RATIFICATION OF CONVENTION ON TORTURE

2076. SHRI A.P. JITHENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government plans to ratify the "United Nations Convention against Torture and other Cruel, Inhuman and Degrading treatment or Punishment" as suggested in the Law Commission Report;

(b) the number of cases where India was denied extradition of criminals from foreign countries on the grounds that there is danger of torture in India;

(c) the details of the cases where a Public Official has been charged for inflicting torture on another person and the action taken against the official; and

(d) the reasons for ratifying the Convention twenty years after India became a signatory to the Convention in October, 1997?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a): The 273rd Report of the Law Commission on "Implementation of

United Nations Convention against Torture and other Cruel, Inhuman and

Degrading Treatment or Punishment" along with the draft "The Prevention

of Torture Bill, 2017" has been circulated to the State Governments/UTs for

their views, as Criminal Law is in the Concurrent List of the Constitution of

India.

(b): The National Crime Records Bureau (NCRB) has reported that there is no specific information available with them.

(c): As informed by the NCRB, 209 cases were registered against Police personnel for human rights violation during 2016. 50 police personnel were charge sheeted during 2016.

(d): As stated in part (a) above, the Report of the Law Commission has been circulated to the State/UTs for their views.

* * * * * * * * * * *